

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 970/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking compensation in the form of Supplementary Tariff on account of installation of the emission control system in the Petitioner's coal based Thermal Power Plant in terms of the orders dated 13.8.2021 and 29.11.2024 passed in Petition No. 6/SM/2021 and Petition No. 4/SM/2024, respectively.

Petitioner : D. B. Power Limited (DBPL)

Respondents : PTC India Limited & Ors.

Date of Hearing : **8.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Deepak Khurana, Advocate, DBPL
Shri Anurag Vats, Advocate, DBPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking compensation in the form of Supplementary Tariff on account of installation of the emission control system in the Petitioner's coal-based Thermal Power Plant in terms of the orders dated 13.8.2021 and 29.11.2024 passed in Petition No. 6/SM/2021 and Petition No. 4/SM/2024, respectively. The learned counsel further submitted that a similar Petition bearing No. 788/MP/2025 filed by the Petitioner against the other beneficiaries/procurers of its Project has already been admitted by the Commission.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents, to file their replies, if any, within six weeks, with a copy to the Petitioner, who may file its rejoinder, within four weeks thereafter.

(c) The Petitioner is directed to file the following information /clarification, on an affidavit, within four weeks:

(i) Reasons for the absence of mutual agreement on the provisional tariff, along with copies of the correspondence exchanged with the procurers, as the



parties could not reach mutual agreement as contemplated in Para 34 of the Commission's Order dated 29.11.2024 in Petition No. 04/SM/2024.

(ii) A detailed breakup of the actual expenditure claimed in the present Petition, clearly specifying that the cost pertains exclusively to the installation of the Wet Flue Gas Desulphurisation (WFGD) system and does not include any expenditure towards NOx control.

(iii) A comparison of the total hard cost (excluding taxes/GST) with the hard cost approved by this Commission vide Order dated 11.06.2021 in Petition No. 366/MP/2019. Reasons and justifications for any deviations, if any, from the earlier estimates and provisional approvals accorded by the Commission, along with supporting documentary evidence.

(iv) The reasonableness of the supplementary tariff claimed in the present Petition, notwithstanding the MoEF&CC Notification dated 11.07.2025, which categorically exempts Category 'C' plants from compliance with SO₂ emission standards subject to adherence to the stack height criteria. Further, clarify why expenditure towards the installation of WFGD, which is no longer a regulatory requirement, ought to be passed on to consumers.

3. The Petition will be listed for hearing on **7.4.2026**, along with Petition No. 788/MP/2025.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)